

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:7338
ANSWERED ON:21.05.2012
DUES OF WORKERS
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken note of default committed by various companies and other legal entities in the matter of deposition and payment of statutory dues, arising out of various Labour laws;
- (b) if so, the reaction of the Government thereto;
- (c) the details of the companies in each State/Union Territories including Uttar Pradesh which are in default of deposition of workers and employees share in the Employees Provident Fund (EPF) in various offices during the last three years; and
- (d) the action taken by the Government against such erring companies so as to protect the interest of such workers?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) & (b): Yes, Madam. Whenever such default is detected by the agencies enforcing the labour laws, action as mandated under such Act is taken against the defaulting establishments.
- (c): Details of companies which are in default in deposition of workers and employees' share in the Employees' Provident Fund during the last 3 years State-wise/Office-wise is annexed-A.
- (d): Complaints under section 406/409 of IPC have been initiated against such erring companies to protect the interest of the workers. The details of such complaints filed during the last 3 years is annexed-B.